

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

222. C.P. (IB)/328(MB)2022

**IN THE MATTER**

SBICAP TRUSTEE COMPANY LIMITED

... Petitioner

VS

Keshav Narayan Kantamneni

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Alvina Godwin (PH)

For the Respondent:

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**ORDER**

The Learned counsel for the Petitioner has informed that against the same Respondent, there is a petition already pending before the Chennai Bench of NCLT and the same is posted for 12.07.2024. Thus, this can be adjourned to any date beyond 12.07.2024. In view of the submission of the learned counsel adjourned to **03.09.2024**.

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)